

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“ CHANDIGARH BENCH, CHANDIGARH”**

CP (IB) No. 99/Chd/Pb/2018

**Under Section 7 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Phoenix Arc Private Limited, having its
registered office at 5th Floor, Dani
Corporate Park, 158, CST Road,
Kalina, Santa Cruz (E),
Mumbai-400 098.

...Applicant-Financial Creditor

Vs.

Jindal Cotex Limited, having its
registered office at VPO Jugiana,
GT Road, Ludhiana,
Punjab-141 420.

...Respondent-Corporate Debtor

Order dated: 07.09.2018

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : Ms. Divya Sharma, Advocate
For the respondent : Mr. Akaant Mittal, Advocate.

ORDER (Oral)

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition as it is stated that the matter has been settled between the parties. The learned counsel for the respondent places on record the copy of settlement documents dated 01.08.2018. The same be taken on record. Dismissed as withdrawn without liberty to file a fresh petition on the same cause of action.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

September 07, 2018
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